The Bombay Abolition of Whipping Act, 1957

Act 39 of 1957

Keyword(s):
Repealed, Whipping Act. Abolition of Whipping
THE BOMBAY ABOLITION OF WHIPPING ACT, 1957.

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1. Short title.


3. Amendment of sections 5, 6, 7 and 8 and deletion of section 8A of Bom. XI of 1923.

4. Amendment of sections 46, 47, 50 and 51 and deletion of section 53 of Act IX of 1894.
BOMBAY ACT No. XXXIX OF 1957.¹

[The Bombay Abolition of Whipping Act, 1957.]

[28th September 1957]

An Act to provide for the abolition of whipping as a punishment in the State of Bombay.

WHEREAS Parliament has enacted the Abolition of Whipping Act, 1955, for the purpose of the abolition of whipping as a punishment;

AND WHEREAS it is expedient to provide for the abolition of whipping as a punishment in the State of Bombay and for that purpose to repeal the Bombay (Emergency Powers) Whipping Act, 1947 and further to amend the Bombay Prevention of Prostitution Act, 1923 and also the Prisons Act, 1894 in the areas in the State to which it extends but excluding the Saurashtra area; It is hereby enacted in the Eighth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Abolition of Whipping Act, 1957.


3. In the Bombay Prevention of Prostitution Act, 1923,—

(I) in each of the following, that is to say, in sub-section (I) of section 5, sections 6 and 7 and sub-section (I) of section 8, for the words "or with whipping," the words "or with both" shall be substituted;

(2) section 8A shall be deleted.

4. In the Prisons Act, 1894,—

(I) in section 46,—

clause (12) shall be deleted; and in the proviso thereto, the words "or to whipping" shall be deleted;

(2) in section 47, in sub-section (I), clause (4) shall be deleted;

(3) in section 50, in sub-section (I) the words "or of whipping", shall be deleted;

(4) in section 51, in sub-section (2) the words beginning with the words "and, in the case of offences" and ending with the words "reasons therefor" shall be deleted;

(5) section 53 shall be deleted.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1957, Part V, page 144.